

are not satisfied with the reply given by the hon. Minister. The demand of opposition is to lay the complete report on the table of the house but the hon. Minister has come with a suggestion. He is ready to make a statement on the basis of conclusions drawn from this report. We would like to see that statement and if we will find that facts are being suppressed then we will demand for the presentation of the complete report.

SHRI VIDYACHARAN SHUKLA: In this matter I agree with you. *(Interruptions)*

SHRI BASUDEB ACHARIA: We want the entire Report. ...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): We have heard enough of that. We want a full Report. ...*(Interruptions)*

MR. SPEAKER: Now, Papers to be laid.

13.05 hrs.

PAPERS LAID ON THE TABLE

Notification under Railways Act, 1989, Annual Report and Review on the working of Indian Railway Welfare Organisation, New Delhi for 1993-94

[English]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to lay on the Table:

- (1) A copy of the Railway Passengers (cancellation of tickets and refund of fares) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 737(E) in Gazette of India dated the 4th October, 1994 under section 199 of the Railways Act, 1989.

[Placed in Library; See No. LT-6571/94]

- (2) (i) A copy of the Annual report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1993-94.

[Placed in Library; See No. LT-6572/94]

Notification under Standards of Weight and measures Act, 1976

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): I beg to lay on the Table: a copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1994 (Hindi and English versions) Published in Notification No. G.S.R. 591 (E) in Gazette of India dated the 20th July, 1994 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976. [Placed in Library; See LT. No. 6573/94]

Notification under Food Corporation Act, 1964

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): I beg to lay on the Table:

a copy of Food Corporation of India (Staff) (First Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. EP. 17-11/90 in Gazette of India dated the 26th May, 1994 under sub-section (5) of section 45 of the Food Corporation Act, 1964.

[Placed in Library, See No. LT-6574/94]

Notification under Air (Prevention and Control of Pollution) Act, 1981 and Environmental (Protection) Act, 1986 etc.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to lay on the Table:

- (1) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 569 (E) in Gazette of India dated the 12th July, 1994 under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.

[Placed in Library, See No. LT-6575/94]

- (2) A copy of the Notification No. S.O. 595(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1994 making certain amendments to Notification No. S.O. 114(E) dated the 19th February, 1991 so as to amend the Coastal Zone Regulation issued under section 3 of the Environment (Protection) Act, 1986 together with a corrigendum thereto published in Notification No. S.O. 690(E) dated the 19th September, 1994.

[Placed in Library, See No. LT-6576/94]

Notification under Essential Commodities Act, 1955 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): I beg to lay on the Table—

a copy of the Notification No. S.O. 814(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1994 containing order indicating the supplies of fertilisers to be made by domestic manufacturers of Fertiliser to various States, Union Territories/Commodity Board during the period 1st October, 1994 to 31st March, 1995. (Rabi, 1994-95 seasons) under sub-section (6) of section 3, of the essential commodities Act, 1955.

[Placed in Library, See No. LT 6577/94]

Union Government, Appropriation Accounts (Postal Services) for 1992-93 and Union Government, Appropriation Accounts (Telecommunication Service) for 1992-93.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to lay on the Table—